

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1008

ANSWERED ON:27.07.2015

Contract Labour

S.R. Shri Vijay Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has a proposal to compensate the contract labourers on retrenchment from job;
- (b) if so, the details thereof;
- (c) whether the Government proposes to bring the said labourers under the medical insurance scheme;
- (d) if so, the details thereof;
- (e) the time by which a final decision is likely to be taken in this regard; and
- (f) the number of the said labourers likely to be benefited therefrom?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)

(a) & (b): Rajiv Gandhi Shramik Kalyan Yojna (RGSKY) is one of the benefits under the ESI Act, 1948 under which the employment allowance is paid to the persons covered under the Act for a maximum period of twelve months who has been rendered unemployed involuntarily on account of inter-alia, retrenchment in case contribution in respect of him/her has been paid or payable for a minimum period of three years prior to loss of employment. Daily rate of unemployment allowance is 50% of the average daily wages. Contract workers are also eligible for coverage under the ESI Act.

(c) to (e): The benefits under the ESI scheme include medical benefits also.

(f): The total number of all categories of workers, who have availed of benefit under RGSKY, during the last three years is as under:

Year Number of workers availed benefit under RGSKY

2012 1348

2013 909

2014 888
